

to Drug Industry was allowed to be absorbed permanently in Indian Drugs & Pharmaceuticals Limited, a Public Sector Undertaking under the Administrative control of this Ministry with effect from the 13th April, 1978 subject to the condition, *inter-alia*, that in the event of the service of the officer being terminated at the instance of either the Public Sector Undertaking or the officer within a period of two years from the date of his retirement from Government of India service and permanent absorption in the Public Sector Undertaking, the approval of the Government of India would be obtained by the officer before he takes any private employment.

The Officer resigned from the Public Sector Undertaking after the expiry of the 2 year period and joined OPPI (Organisation of Pharmaceuticals Producer Industry), for which no permission of Government was required.

(c) The Class II Officer, whose name has been referred to in reply to Lok Sabha Unstarred Question No. 2969 answered on 9th December, 1980, was holding the post of an Assistant. He was dealing with matters pertaining to Synthetic Fibre Industry at the time of seeking voluntary retirement.

(d) Does not arise, as both the Officers referred to above were not required in the circumstances of each case to take permission from Government before accepting private employment after retirement.

मध्य प्रदेश के बस्तर जिले में बोध घाट बिजली परियोजना

2003. श्री लक्ष्मण कर्मा : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में बस्तर जिले में बोध घाट बिजली परियोजना का सर्वेक्षण किया गया है और इस परियोजना का कार्य कब शुरू होने की संभावना है ; और

(ख) यदि हाँ, तो बोध घाट बिजली परियोजना पर कितनी लागत आएगी और इस पर काम कब चालू होगा और यह कब तक पूरा होगा ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री बिक्रम महाजन) :

(क) और (ख) मध्य प्रदेश के बस्तर जिले में स्थित बोधघाट जल विद्युत परियोजना (4×125 मेगावाट), 209.30 करोड़ रुपये की अनुमानित लागत पर, योजना आयोग द्वारा फरवरी, 1979 में स्वीकृत कर दी गई है। राज्य प्राधिकारियों ने सूचित किया है कि मार्च, 1981 तक इस परियोजना पर 1.42 करोड़ रुपये व्यय किये जा चुके हैं।

परियोजना रिपोर्ट के अनुसार, निर्माण-पूर्व कार्यों के लिए लगने वाले एक वर्ष के अतिरिक्त, यह परियोजना 6 वर्ष में पूरी किये जाने का कार्यक्रम है।

Disposal of compensation Claims Cases

2004. SHRI R. K. MHALGI: Will the Minister of SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 2968 on 9th December, 1980 regarding compensation claims-applications of Displaced Persons from Ulhasnagar (District Thana) Maharashtra and state:

(a) the efforts made and progress achieved during the last two months in respect of minimising pending cases of compensation claims of Displaced persons from Ulhasnagar (Dist. Thana, Maharashtra); and

(b) whether any compensation has been paid to them, and if so, how much and to how many applicants?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) and (b). Out of 41 cases, 2.